

**SHRI VIKRAM MAHAJAN (Kanpur):** It has been answered.

**SHRI H R. GOKHALA:** When you were not here, I have answered this precise question.

**SHRI SHYAMNANDAN MISHRA:** What is the answer to our question as to why the bye-election to Darbhanga parliamentary seat be not clubbed with the Assembly bye-elections which are in the offing only 1 1/2 months later? Why has he not come forward with a straight reply?

**MR SPEAKER:** He has already answered it

**SHRI SHYAMNANDAN MISHRA:** He has not replied to that question. You know that in the House of Commons the Speaker is consulted with regard to the bye-elections. Therefore we are perfectly in order in laying a great deal of stress on it.

**SHRI NITIRAJ SINGH CHAUDHARY:** The voters last had been revised with regard to Darbhanga election and therefore, it was held. The Assembly elections could not be held earlier than they became due. (Interruptions)

**MR SPEAKER:** Shri Vajpayee— not here

Shri P K Deo—also not here

12.52 hrs.

### RE CURRENT STRIKE SITUATION IN RAILWAY

**SHRI S M BANERJEE (Kanpur):** You have not admitted the adjournment motion. You know yesterday we have spent about 5 hours. The Minister was very good to admit something and it was announced in the All India Radio. In response to that we have received certain telegrams from those leaders. (Interruptions).

**MR. SPEAKER:** But I can allow if you like the call attention motion.

**SHRI S M BANERJEE:** Kindly hear me for a minute. I would request the hon. Minister to make one question clear.

**MR SPEAKER:** I am not allowing anything on this. I will allow the call attention motion.

**SHRI S M BANERJEE:** The discussion on call attention will come up tomorrow. I am trying to help the situation.

**MR SPEAKER:** Tomorrow everything will come before the House.

**SHRI S M BANERJEE:** Some efforts should be made to-day. The leaders of the All India Loco running staff who are under a threat of warrant of arrest under DIR and men like Shri H V Choudhary have been arrested. (Interruptions) I do not mind the call attention notice.

श्री यश ब्रह्मदेव कहती उन दिन डिप्टीज चीफ हा गया। का- स्टेशन देने की क्या जरूरत है।

श्री एस. एम. बनर्जी हा तो चाहते हैं कि इन मामलों का भी समाधान हो। उसी के लिए मैंने, वरुण ने देती प्राम भेजे हैं। ... कि वे गिरफ्तार ... कि ... नारी ... म ... उन ...

श्री यश ब्रह्मदेव आप क्या कहना।

श्री एस. एम. बनर्जी हम चाहते हैं कि ...

श्री यश ब्रह्मदेव ... ही देखिए श्री ...

श्री एस. एम. बनर्जी: आप मेरी बात एक मिनिट सुन लीजिये।

**अध्यक्ष महोदय :** कोई बात सामने हो, मीशन हो तो मुनू ।

**श्री एल० एम० बनर्जी :** वह तो आप ने रिजेक्ट कर दिया ।

**अध्यक्ष महोदय :** मैंने इजाजत दे दी थी । अब मैं आप को कौल अटेंशन की इजाजत दे दूंगा, धीर कल कर लीजियेगा ।

**श्री जगन्नाथ राव जोशी :** जिन का नाम कान अटेंशन में नहीं होता उन को आप मुँका नहीं देते । इसलिये इस मामले पर हम चाहते हैं कि आप बहम करने का मौका दे ।

**SHRI S. M. BANERJEE:** The Railway Minister should make a statement that leaders should come for negotiations and that no one will be arrested. One gentleman has been arrested and he should be released. That is all that we want. We don't want anything else.

**SHRI SAMAR MUKHERJEE (Howrah):** This morning I met the hon. Railway Minister. At his request I met him. I asked him to make a statement because the leaders of the All-India Loco Running Staff Association have sent us telegrams. We want him to make statement on the floor of the House and not through secondary channels. Let him make a statement in the House. In the morning he told us, I am prepared to make a statement. He said, I am agreeable if the Speaker agrees, because, the matter is in the hands of the Speaker.

**अध्यक्ष महोदय :** इसलिये अगर आप चाहें तो कल काल अटेंशन ले । अब स्टेटमेंट के बाद कैसे डिबेट होगी । आप खुद ही कल करते हैं कि जब काल अटेंशन हो तो स्टेटमेंट क्यों दे राँ है । अगर स्टेटमेंट दे तो काल अटेंशन नहीं जायेगा। मुँकन तँ यह है ।

**SHRI SAMAR MUKHERJEE.** It is a question of time; it is not a question of Calling Attention. Even one

day's delay matters much. You can understand the sort of situation which we face.

**अध्यक्ष महोदय :** मुँह का वक्त आप देखने हैं कि किम तरह में जाया होता है । उम दिन गोलड कंट्रोल बिल के टाइम दो, तीन घंटे एक बात को ले कर बहस हुई । आज श्री गंगा देव के मवाल पर काफी वक्त चला गया । कल का कुछ धीर बात आ जायेगी । तो यह चीजे आना रदतो हैं, कोई बात खत्म ही नहीं हातो ।

**श्री एल० एम० बनर्जी :** कानिग अटेंशन कल आयेगा । अगर डिस्कशन देना हे ता दो घंटे आज दे दोजेय ।

We can have a discussion from 3 O'clock

**MR SPEAKER** Are you prepared?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI).** They have stated that they have had a discussion with the hon. Railway Minister. If the hon. Minister has stated that he would be agreeable to make a statement, I have nothing more to add.

**SHRI SAMAR MUKHERJEE:** I also asked him for a debate. He told me, he has no objection if a debate is allowed.

**MR. SPEAKER:** I allow everything; I don't disallow anything.

**श्री एल० एम० बनर्जी :** दो घंटे का डिस्कशन दे दीजिये आज क्यों कि हम चाहते हैं कि मामला जल्दी खत्म हो ।

**अध्यक्ष महोदय :** न कोई लेजिस्लेशन बिजनेस होता है, एक दिन कुछ होता है, दूसरे दिन कुछ आ जाता है, कभी काल अटेंशन आ गया, कभी गंगा देव का सवाल आ गया, परसों राम नाथ का आ जायगा । यह आप का वक्त है आप जैसे चाहें आप को खर्ब करे ।

श्री एस० एन० बनर्जी : आप ने कहा था डिस्कशन देंगे....

अध्यक्ष महोदय : मेरी बात तो मानी नहीं ।

श्री एस० एन० बनर्जी : हारने के बाद मान रहे हैं ।

अध्यक्ष महोदय : हारने के बाद माना तो क्या माना ।

आप मिनिस्टर से पूछ लें । पांच बजे के करीब इसको क्या लिया जा सकता है ? तब बंटा डेड बंटा दे देंगे । छ : बजे तक या साध पाँच बंटा आने कर देंगे और इसको ले लेंगे । फिर कार्लिंग स्टेशन बगैरह कोई नहीं होगा ।

Now papers laid on the Table Shri Raj Bahadur.

14 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939 READ WITH CLAUSE (c) (iii) OF PRESIDENT'S PROCLAMATION re ANDHRA PRADESH, ETC.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:—

(i) G.O. Ms. No. 1440 published in Andhra Pradesh Gazette dated the 7th December, 1972, making certain amendments to the Motor Vehicles Rules, 1964.

(ii) G.O. Ms. No. 1482, published in Andhra Pradesh Gazette dated the 21st December, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (1) above. [Placed in Library. See No. LT-5310/73].

(3) A copy of Notification No. G.O. Rt. No. 603, (Hindi and English versions) published in Andhra Pradesh Gazette dated the 26th April, 1973 regarding period for payment of motor vehicles tax under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh. [Placed in Library. See No. LT-5311/73].

SHRI P. M. MEHTA: (Bhavnagar) I would request you to give an opportunity to make a submission under the rule.

MR. SPEAKER: After the formal business, you may raise it and when I convey that to you.

UTTAR PRADESH NAGAR MAHAPALIKAS (AMENDMENT) ORDINANCE, UTTAR PRADESH URBAN PLANNING AND DEVELOPMENT ORDINANCE, ETC.

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): Sir, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, 1973, issued by the President in relation to the State of Uttar Pradesh:—

(i) The Uttar Pradesh Nagar Mahapalikas (Amendment) Ord-